

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

Petition No. 149/TT/2020

Date: 4.5.2020

To,  
Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for

- a) Revision of Tariff for 2001-04 tariff block, 2004-09 tariff block and 2009-14 tariff block,
- b) Truing up of transmission tariff for 2014-19 tariff block and
- c) Determination of transmission tariff for 2019-24 tariff block

for combined assets of Transmission System Associated with Ranganadi HEP in North Eastern Region.

**Sir,**

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.5.2020.

2. The Commission had admitted Add. Cap of Rs. 592.94 crore during 2014-19 period in Petition No. 278/TT/2014. In the instant petition, the Petitioner has claimed Add. Cap of Rs 1624.03 crore for 2014-19 period. Submit the reason for this huge variation.
3. Break-up of the balance and retention payments made during 2014-19 and 2019-24.
4. Reason for claiming the unrecovered depreciation in respect of Asset-1 on account of decapitalization.

5. NERPC had approved pile foundations at location nos. 45, 58 and 66 whereas the petitioner has claimed expenditure in respect of pile foundations at location no. 41, 42, 45, 46, 47, 48, 49, 58, 65, 66 and 67. Submit approval for the same.
6. Undertaking on affidavit that actual equity infused for the additional capitalization during 2014-19 and 2019-24 is not less than 30% for the transmission assets covered in the instant petition.
7. In the instant case, Debt-Equity ratio has been considered as 51:49. Explain the reason for considering debt-equity ratio other than 70:30.
8. Confirmation that whether there is any further Additional Capitalization expected on account of undischarged liability/balance retention for 2019-24 period.
9. Confirm that no 'previously recognized liabilities' remain to be discharged.
10. Excel format of transmission tariff for 2004-09 period and 2009-14 period.
11. Excel sheet of all the tables mentioned in the "Proposed Methodology for computation of Interest on Loan and Maintenance Spares for 2001-04 and 2004-09 Block".

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
**(Rajendra Kumar Tewari)**  
**Bench Officer**